

CENTRE FOR ALTERNATIVE DISPUTE RESOLUTION – CALL FOR BLOGS

The Centre for Alternative Dispute Resolution, RGNUL (CADR-RGNUL) invites blog posts from legal practitioners, academics, research fellows, undergraduate and postgraduate students etc.

ABOUT THE UNIVERSITY

The Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act, 2006 (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in Punjab, to fulfil the need for a Centre of Excellence in legal education in the modern era of globalization and liberalization.

ABOUT THE CENTRE

The Centre for Alternative Dispute Resolution, RGNUL (CADR-RGNUL) was established in the year 2018 as a Centre dedicated to research and capacity-building in ADR. One of the foremost aims was to fill voids that plague existing literature and bridge the often-daunting gap between the academia and practicalities of a career in ADR.

ABOUT THE BLOG

The CADR Blog is aimed towards integrating insights from the professional and the academic world. To that extent, the Blog publishes articles on contemporary issues plaguing and developing in ADR.

CALL FOR BLOGS

The CADR Blog runs on a rolling basis and accepts articles for submission throughout the year, and are pleased to invite submissions on all topics related to ADR in the form of articles, case comments etc.

THEMES

There is no constraint on authors for choosing a topic as long as it pertains to the field of ADR.

GENERAL SUBMISSION GUIDELINES

I. GENERAL GUIDELINES

1. Co-authorship is limited to a maximum of two authors.
2. All submissions must be in Times New Roman or Garamond, font size 12, and Spacing 1.5.
3. Word limit for all submissions is between 800 – 1500 words. This stipulation is, however, flexible at the Editor’s discretion in exceptional cases.
4. All entries should be submitted in .doc or .docx format.
5. The submissions must be original, unpublished, and an outcome of the author’s own efforts. Any submission to the CADR Blog automatically includes a declaration to the effect of “***The article is an original work of the author(s). I(We) certify that my(our) submission is original, has not been published elsewhere, and is not under review or consideration elsewhere.***”
6. Authors must acknowledge and give due reference to any source. Plagiarism is strictly prohibited, and articles found to be plagiarized will not be considered for publication. Moreover, submissions having A.I similarity of **over 15%** would be rejected on technical grounds.
7. On submission, authors shall be deemed to have divested the copyright to CADR.

II. CONTENT

The articles that we desire to publish on the CADR Blog are ones which are analytical, provide commentary and stimulate discussion on developments and issues in vogue. At the same time, we realize the import of revisiting issues which have gone dormant, un-researched, or have scope for renewed discussions. We look forward to such submissions. And though mere summaries of cases do not usually contribute much to these ends, we encourage authors to provide their critiques and explore different, consociated themes if they do submit such articles.

We would also be highly receptive to submissions which initiate or elaborate as well as comment on developments and concepts from foreign jurisdictions or which are multi-jurisdictional in nature. An increasing trend has been the internationalization of ADR, and we welcome submissions which shed light on pastures outside. Juxtaposed/Comparative analysis of various jurisdictions is welcome too.

III. SUBMISSION PROCESS

- The CADR Editorial Board has a strict double-blind review process. For an understanding of the process, we encourage listening to this podcast [here](#).

- At the outset, the authors are requested to send manuscripts which are original and unpublished. In case plagiarism is detected, the Editorial Board has the right to reject the submission. Due credit must be given, to the best of the authors' abilities, to all who have ideated the content the authors have submitted.
- All submissions must be accompanied by an abstract of preferably 100–150 words, and at no time more than 200 words, briefly explaining the crux of the submission/the research question/focus of commentary or analysis and if possible, the structure of the submission.
- All submissions should be in .doc or .docx format.
- The manuscripts must be submitted on our submission form [here](#).
- The authors can expect to receive a decision on their submission within 3 weeks from the receipt of the submission.

IV. LENGTH

Submissions should *preferably* be within 800 – 1500 words. Submissions with word-limits greater than 1500 words may be published in parts.

V. LEGAL

The copyright over the manuscripts vest with the CADR, however, all the moral rights vest with the author. At no time will CADR use the submission for commercial use without notice to the author(s) or without attributing to them.

We do not cross-post from other websites. If your work published on the CADR Blog needs to be cross-posted to another website, the same can only be done after grant of explicit permission from the Editorial Board of the CADR Blog.

VI. REFERENCES

Keeping in mind the ease of accessibility associated with Blog posts, unlike research articles, we prefer hyperlinks over footnotes and endnotes. However, if the Author deems the latter to be appropriate, we request them to follow The Bluebook, A Uniform System of Citation (21st Ed.).

CONTACT DETAILS

For any queries, please contact the Editorial Board at submissions.cadr@rgnul.ac.in.